

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 61(ND)/2016

IN THE MATTER OF:

Punjab State Power Corporation Ltd.

.....Petitioner

v.

M/s. Panam Coal Mines Ltd. & Ors.

.....Respondent

SECTION : UNDER SECTION 241-242

Order delivered on 08.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)

For the Petitioner(s):

Mr. Vinod S. Bhardwaj , Mr. Sanjay Gupta & Mr. Harminder Singh, Advocates

For the Respondent(s) :

Mr. Saurabh Kalia, Advocate

Mr. Abhimany Bhandari & Mr. Paras Anand, Advocates

ORDER

Notice of the application.

Dr. U.K. Chaudhary, Senior Advocate with Mr. Saurabh Kalia, learned counsels have appeared as amicus curiae.

Learned counsel for the non applicant-petitioner requests for some time to file reply. A copy of the application has already been furnished to the learned counsel for the non applicant-petitioner. Let the reply be filed within two weeks with a copy in advance to the learned counsel for the applicant/respondent No. 2. Rejoinder, if any, be filed within a week thereafter.

To come up for arguments on 07.12.2017

Sd. —
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Sd. —
(DEEPA KRISHAN)
(MEMBER TECHNICAL)

08.11.2017
Vineet